

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 11
(IB)-1367(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd.

.... Applicant/petitioner

v.

C & C Construction Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 17.11.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR

HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Promoter

Mr. Swapnil Gupta and Mr. H Pawar Adv

For the Applicant

Mr. Pulkit Deora With Navya Khillon, Advs.

ORDER

On the application filed seeking extension of CIRP period for another 30 days based on the resolution dated 30.10.2020 passed by the CoC, IA-4819/2020 is hereby **allowed** by extending CIRP period for another 30 days with effect from **04.11.2020**.

IA-4985/2020 moved by the Resolution Professional u/s 43 to 49 of the Code, the Respondents are directed to file their replies, if any, within 10 days hereof and both sides shall file their written submissions (preferably not more than two pages) by next date of hearing and argue the case, as fixed earlier i.e. **27.11.2020**.

Sd-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)